

ITEM NO.46

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7311/2022

(Arising out of impugned final judgment and order dated 07-01-2022 in CRLA No. 2347/1984 passed by the High Court Of Judicature At Allahabad)

SURENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 78124/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 78126/2022 - EXEMPTION FROM FILING O.T.

IA No. 78120/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Navniti Prasad Singh, Sr. Adv.
Mr. Shantanu Sagar, AOR
Mr. Jeewesh Prakash, Adv.
Mr. Prabhat Ranjan, Adv.

For Respondent(s)

Mr. Divyanshu Sahay, Adv.
Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 8th February 2023.

Pleadings may be exchanged in the meantime.

(DEEPAK JOSHI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR